

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, DATED: 29.10.1979

NOTIFICATION  
INCOME TAX

No. 3057 (F.No.261/18/79-IT): In exercise of the powers conferred by sub-section(1) of Section 121-A of the Income-tax 1961(43 of 1961) and in partial modification of the notification issued earlier, the Central Board of Direct Taxes hereby direct that the Commissioner of Income-tax(Appeals) of the charge specified in Col.No.(1) of the Schedule below, shall perform their functions in respect of such persons assessed to Income-tax or sur-tax or Interest-tax in the Income-tax Ward, Circles, Districts and Ranges specified in the corresponding entries in column(2), thereof as are aggrieved by any of the orders mentioned in clause(a) to (h) of sub-section(2) of Section(2) of Section 246 of the Income-tax Act, 1961 in sub-section(1) of Section II of Companies(Profits) sur-tax Act, 1964(7 of 1964) and in sub-section(1) of Section 15 of the Interest Tax Act, 1974(45 of 1974) and also in respect of such persons or classes of persons as the Board has directed or may direct in future in accordance with the provisions of clause (i) of sub-section(2) of Section 246 of the Income-tax Act, 1961.

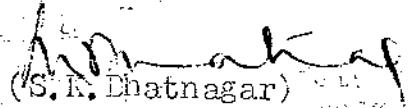
SCHEDULE

Charges with Headquarters 1	Income-tax Wards/Circles I. A. C. Assessment Ranges 2
Commissioner(Appeals) I, New Delhi	1. Company Circles-II, VII, XV, XVI & XX 2. Special Circle-XV 3. Salary Circles 4. Private Salary Circle 5. TDS(Section 206) Circles 6. IAC Assessment Range-I, E-, New Delhi
Commissioner(Appeals)-II New Delhi	1. Company Circle-I, IV and XVII 2. I. A. C. Assessment Range-II-A
Commissioner(Appeals)-XI New Delhi	1. Company Circle-V, X & XIV 2. Special Circle-IV, New Delhi.

Whereas the Income-tax Circle, Ward or District or part thereof stands transferred by this notification from one Charge to another charge, appeals arising out of assessments made in that Income-tax Circle, Ward or District or part thereof and pending immediately before the date of this Notification before the Commissioner of Income-tax of the Charge from whom the Income-tax Circle, Ward, or District or part thereof is transferred shall,

from the date of this Notification takes effect be, transferred to and dealt with by the Commissioner of Income-tax of the Charge to whom the said circle, Ward or District or part thereof is transferred.

This notification shall take effect from 1.11.1979.

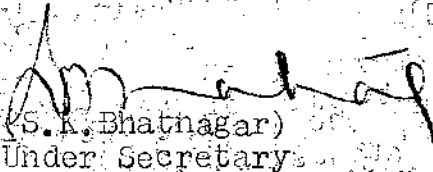


(S.K. Dhatnagar)  
Under Secretary

Central Board of Direct Taxes

Copy to:-

1. The Commissioner of Income-tax, Delhi-I, New Delhi - 20 copies
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.D.I. (R.S. & P) (Bulletin) New Delhi - 5 copies.
4. Ad-VI Section/E.D. Section.



(S.K. Bhatnagar)  
Under Secretary

Central Board of Direct Taxes.